

NOTIFICATIONS UNDER MINES ACT

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : I beg to lay on the Table —

- (1) A copy each of the following Notifications under sub-section (7) of section 59 of the Mines Act, 1952 :—
 - (i) The Coal Mines (Amendment) Regulations, 1967, published in Notification No. G.S.R. 1298 in Gazette of India dated the 2nd September, 1967.
 - (ii) The Metalliferous Mines (Amendment) Regulations, 1967, published in Notification No. G.S.R. 1370 in Gazette of India dated the 9th September, 1967.
 - (iii) The Mines Creche (Amendment) Rules, 1967, published in Notification No. G.S.R. 1371 in Gazette of India dated the 9th September, 1967.
 - (iv) The Metalliferous Mines (Amendment) Regulations, 1967, published in Notification No. G.S.R. 1472 in Gazette of India dated the 30th September, 1967.
 - (v) The Coal Mines (Amendment) Regulations, 1967, published in Notification No. G.S.R. 1473 in Gazette of India dated the 30th September, 1967. [*Placed in Library, see No. LT-1473/67.*]
- (2) A copy of Notification No. S.O. 2806 published in Gazette of India dated the 19th August, 1967, under sub-section (3) of section 40 of the Industrial Disputes Act, 1947, adding the service in, or in connection with, the working of, any major port or dock to the First Schedule to the said Act. [*Placed in Library, see No. LT-1473/67.*]
- (3) A copy each of the following Notifications under section 7-A of the Coal Mines Provident Fund and Bonus Scheme Act, 1948.
 - (i) The Neyveli Coal Mines Provident Fund (Amendment) Scheme, 1967, published in Notification No. G.S.R. 1225 in Gazette of India dated the 12th August, 1967.

- (ii) The Neyveli Coal Mines Provident Fund (Fifth Amendment) Scheme, 1967, published in Notification No. G.S.R. 1501 in Gazette of India dated the 7th October, 1967. [*Placed in Library, see No. LT-1473/67.*]
- (4) A copy of the Annual Report of the Central Coal Mines Rescue Stations Committee, Dhanbad for the year 1966-67. [*Placed in Library, see No. LT-1474/67.*]
- (5) A statement indicating the action taken or proposed to be taken on the Conventions and Recommendations adopted at the Fiftieth Session of the International Labour Conference held at Geneva in June, 1966, along with the texts of Conventions and Recommendations. [*Placed in Library, see No. LT-1475/67.*]

STATEMENT ON THE DERAILMENT OF 4 DOWN ASSAM MAIL

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : I beg to lay on the Table a statement on the derailment of 4 Down Assam Mail between Samuktala Road and Salsalabari stations of the North-east Frontier Railway on the 28th September, 1967. [*Placed in Library, see No. LT-1476/67.*]

CINEMATOGRAPH (CENSORSHIP) AMENDMENT RULES, ETC.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH) : I beg to re-lay on the Table a copy of the Cinematograph (Censorship) Amendment Rules, 1967, published in Notification No. G.S.R. 976, under sub-section dated the 1st July, 1967, under sub-section (3) of section 8 of the Cinematograph Act, 1952, [*Placed in Library, see No. LT-1065/67.*]

I beg to lay on the Table :—

- (i) a copy of the Cinematograph (Censorship) Fourth Amendment Rules, 1967, published in Notification No. G.S.R. 1401 in Gazette of India dated the 16th September, 1967, under sub-section (3) of